

SHRI H. N. MUKERJEE (Calcutta—North-East): Would you stand on ceremony in that fashion, because in my experience of Parliament, I have known that if the minister was making a statement, on the clock striking 12, he was permitted to complete his statement, because the entire purpose of a supplementary is to secure information in addition to the written answer? I would request you not to stand on ceremony but to permit the minister to complete his statement.

MR. SPEAKER: I would request the House to be punctual in dealing with the matters before it. The minister had completed his statement and interruption started. The Question Hour was over and it was the duty of the Chair to say that question Hour was over.

SHRI S. M. MANERJEE (Kanpur): Sir, we have tabled an adjournment motion on Chasnala incident. I am told that you in your wisdom have disallowed it. We understand that because of the negligence of certain officials and lack of safety measures, such a tragedy has occurred. We wanted to bring out those facts. Although a statement is being made by the Minister, we should be allowed to discuss it.

MR. SPEAKER: We will come to that when the minister makes the statement. Now, paper to be laid.

12.02 hrs.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): Sir, I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under

sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

- (i) The High Speed Diesel Oil and Light Diesel Oil (Restriction on Use) Amendment Order, 1975, published in Notification No. G.S.R. 2734 in Gazette of India dated the 29th November, 1975.
- (ii) The Liquefied Petroleum Gas (Restriction on Use) Amendment Order, 1975, published in Notification No. G.S.R. 2735 in Gazette of India dated the 29th November, 1975.
- (iii) The Petroleum Products (Supply and Distribution) Second Amendment Order, 1975, published in Notification No. G.S.R. 2736 in Gazette of India dated the 29th November, 1975.
- (iv) The Petroleum Products (Maintenance of Production) Amendment Order, 1975, published in Notification No. G.S.R. 2737 in Gazette of India dated the 29th November, 1975.
- (v) The Petroleum Products (Collection of Information) Amendment Order, 1975, published in Notification No. G.S.R. 2738 in Gazette of India dated the 29th November, 1975.

[Placed in Library. See No. LT-9552/76.]

REPORTS ETC. OF C&AG OF INDIA NOTIFICATION UNDER LIC ACT, 1956, ETC.

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH): Sir, on behalf of

[Shri Buta Singh]

Shri Pranab Kumar Mukherjee, I beg to lay on the Table—

- (1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India for the year 1973-74, Government of Union Territory of Pondicherry, under section 49 of the Government of Union Territories Act, 1963, read with para (b) (ii) of the Presidential Order dated the 28th March, 1974 in relation to the Union Territory of Pondicherry.

[Placed in Library. See No. LT-9953/76.]

- (2) A copy of the Appropriation Accounts of the Government of Union Territory of Pondicherry for the year 1973-74 (Hindi and English versions).

[Placed in Library. See No. LT-9955/76.]

- (3) A copy of the Finance Accounts of the Government of Union Territory of Pondicherry for the year 1973-74 (Hindi and English versions).

[Placed in Library. See No. LT-9955/76.]

- (4) A copy of the following parts (Hindi version) of the Report of the Comptroller and Auditor General of India, for the year 1974—Union Government (Commercial) under article 151(1) of the Constitution:—

(i) Part II—Appraisal of the working of the State Trading Corporation of India Limited.

(ii) Part III—Appraisal of the working of the Hindustan Zinc Limited.

[Placed in Library. See No. LT-9956/76.]

- (5) A copy of the Report (Hindi version) of the Comptroller and Auditor General of India for the year 1973—Union Government (Commercial)—Part V—Individual points of interest and resume' of Reports of the Company Auditors, under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-9957/76.]

- (6) A copy of the Report (Hindi and English versions), of the Comptroller and Auditor General of India for the year 1975—Union Government (Commercial) Part I—Introduction, under article 151 (1) of the Constitution.

[Placed in Library. See No. LT-9958/76.]

- (7) A copy of the Finance Accounts of the Union Government for the year 1972-73 (Hindi version).

[Placed in Library. See No. LT-9959/76.]

- (8) A copy of the Finance Accounts of the Union Government for the year 1973-74 (Hindi version).

[Placed in Library. See No. LT-9959/76.]

- (9) A copy of Notification No. G.S.R. 499(E) (Hindi and English versions) published in Gazette of India dated the 19th September, 1975, under sub-section (4) of section 43 of the Life Insurance Corporation Act, 1956.

[Placed in Library. See No. LT-9960/76.]

- (10) A copy of Notification No. G.S.R. 514(E) (Hindi and English versions) published in Gazette of India dated the 1st October, 1975 containing the Agreement bet-

ween the Government of India and the Government of Afghanistan for the avoidance of double taxation of income and enterprises operating aircraft, issued under section 90 of the Income-tax Act, 1961 and section 24A of the Companies (Profits) Surtax Act, 1964. [Placed in Library. See No. LT-9961/76.]

Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-9963/76.]

- (11) A copy each of the following Notifications (Hindi and English versions) under section 72 of the Delhi Sales Tax Act, 1975:—
- (i) The Delhi Sales Tax Rules, 1975 published in Notification No. F.4/61/75/Finance (General) (ii) in Delhi Gazette dated the 10th October, 1975 (English version) and dated the 4th December, 1975 (Hindi version) together with a corrigendum to the English version published in Notification No. F.4/73/74-Fin. (Gen.) dated the 15th November, 1975. [Placed in Library. See No. LT-9962/76].
 - (ii) The Delhi Sales Tax (1st Amendment) Rules, 1975, published in Notification No. F.4(61)/75/Finance (General) in Delhi Gazette dated the 27th November, 1975. [Placed in Library. See No. LT-9962/76].
- (12) A copy of the Delhi Sales Tax (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. F.4(40)/71-Fin.(G) in Delhi Gazette dated the 27th September, 1975, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union Territory of Delhi. [Placed in Library. See No. LT-9963/76.]
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Gold Control Act, 1968.
- (i) S.O. 2734 published in Gazette of India dated the 5th August, 1975 containing corrigendum to the Gold Control (Forms, Fees and Miscellaneous Matters) Rules, 1968 published in Notification No. S.O. 3117 dated the 1st September, 1968.
 - (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Amendment Rules, 1975, published in Notification No. S.O. 607(E) in Gazette of India dated the 20th October, 1975.
 - (iii) The Gold Control (Forms, Fees and Miscellaneous Matters) Second Amendment Rules, 1975 published in Notification No. S.O. 624(E) in Gazette of India dated the 31st October, 1975.
 - (iv) The Gold Control (Forms, Fees and Miscellaneous Matters) Third Amendment Rules, 1975, published in Notification No. S.O. 625(E) in Gazette of India dated the 31st October, 1975.
 - (v) The Gold Control (Publication of Names) Rules, 1975, published in Notification No. S.O. 640(E), in Gazette of India dated the 5th November, 1975.
 - (vi) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Amendment Rules, 1975, published in Notification No. S.O. 4388 in Gazette of India dated the 11th October, 1975.

[Shri Buta Singh]

(vii) The Gold Control (Disposal of Gold Recovered from Refining or Melting of Silver) Rules, 1975, published in Notification No. S.O. 707(E) in Gazette of India dated the 15th December, 1975.

(viii) The Gold Control (Grant of Certificates) Amendment Rules 1975, published in Notification No. S.O 719(E) in Gazette of India dated the 20th December, 1975. [Placed in Library. See No. LT-9964/76.]

(14) A copy of the Wealth-tax (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No S.O. 559(E) in Gazette of India dated the 30th September, 1975, under sub-section (4) of section 46 of the wealth-tax Act, 1957. [Placed in Library. See No. LT-9965/76.]

(15) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:—

(i) The Income-tax (Third Amendment) Rules, 1975, published in Notification No. S.O. 543(E) in Gazette of India dated the 24th September, 1975.

(ii) The Income-tax (Fourth Amendment) Rules, 1975, published in Notification No. S.O. 543(E) in Gazette of India dated the 26th September, 1975.

(iii) The Income-tax (Certificate Proceedings) Amendment Rules, 1975, published in Notification No. S.O. 565(E) in Gazette of India dated the 1st October, 1975.

(iv) The Income-tax (Fifth Amendment) Rules, 1975, published in Notification No. S.O 710(E) in Gazette of India dated the 18th December, 1975. [Placed in Library. See No. LT-9966/76.]

(16) A copy of the Voluntary Disclosure of Income and Wealth Rules, 1975 (Hindi and English versions) published in Notification No S.O. 597(E) in Gazette of India dated the 8th October, 1975, under sub-section (2) of section 19 of the Voluntary Disclosure of Income and Wealth Ordinance, 1975. [Placed in Library. See No. LT-9967/76].

(17) A copy of the Companies (Profits) Surtax (Amendment) Rules, 1975 (Hindi and English versions) published in Notification No. S.O 700(E) in Gazette of India dated the 10th December, 1975, under sub-section (3) of section 25 of the Companies (Profits) Sur-tax Act, 1964. [Placed in Library. See No. LT-9968/76.]

(18) A copy of the Medicinal and Toilet Preparations (Excise Duties) Amendment Rules, 1975 (Hindi and English versions) published in Notification No. G.S.R. 941 in Gazette of India dated the 2nd August, 1975, under sub-section (4) of Section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library. See No. LT-9969/76].

(19) A copy each of the following Notifications (Hindi and English versions) under section 51 of the Finance (No. 2) Act, 1971:—

(i) The Foreign Travel Tax (Amendment) Rules, 1975, published in Notification No. G.S.R. 993 in Gazette of India dated the 9th August, 1975.

(ii) G.S.R. 476(E) published in Gazette of India dated the 1st September, 1975.

(iii) G.S.R. 2353 published in Gazette of India dated the 6th September, 1975.

(iv) G.S.R. 2334 published in Gazette of India dated the 6th September, 1975.

(v) G.S.R. 2399 published in Gazette of India dated the 20th September, 1975.

(vi) G.S.R. 512(E) published in Gazette of India dated the 29th September, 1975. [Placed in Library. See No. LT-9970/76.]

(20) A copy each of the following Notifications (Hindi and English versions) under section 38 of the Central Excises and Salt Act, 1944:—

(i) The Central Excise (Eleventh Amendment) Rules, 1975, published in Notification No. G.S.R. 437(E) in Gazette of India dated the 4th August, 1975.

(ii) The Central Excise (Valuation) Rules, 1975, published in Notification No. G.S.R. 440(E) in Gazette of India dated the 8th August, 1975 together with an explanatory memorandum.

(iii) The Central Excise (Twelfth Amendment) Rules, 1975, published in Notification No. G.S.R. 2235 in Gazette of India dated the 16th August, 1975.

(iv) The Central Excise (Thirteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2297 in Gazette of India dated the 30th August, 1975.

(v) The Central Excise (Sixteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 511(E) in Gazette of India dated the 29th September, 1975.

(vi) The Central Excise Seventeenth Amendment) Rules, 1975, published in Notification No. G.S.R. 513(E) in Gazette of India dated the 30th September, 1975.

(vii) The Central Excise (Fourteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2511 in Gazette of India dated the 11th October, 1975.

(viii) The Central Excise Fifteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2512 in Gazette of India dated the 11th October, 1975.

(ix) The Central Excise (Nineteenth Amendment) Rules, 1975, published in Notification No. G.S.R. 2535 in Gazette of India dated the 18th October, 1975.

(x) The Central Excise (Twentieth Amendment) Rules, 1975, published in Notification No. G.S.R. 2603 in Gazette of India dated the 1st November, 1975.

(xi) The Central Excise (Eighteenth Amendment) Rules, 1975 published in Notification No. G.S.R. 2670 in Gazette of India dated the 15th November, 1975.

(xii) G.S.R. 2671 published in Gazette of India dated the 15th November, 1975.

(xiii) The Central Excise (Twenty-first Amendment) Rules, 1975, published in Notification No. G.S.R. 2696 in Gazette of India dated the 22nd November, 1975. [Placed in Library. See No. LT-9971/76.]

(21) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:—

(i) G.S.R. 445(E) published in Gazette of India dated the 13th August, 1975 together with an explanatory memorandum.

(ii) G.S.R. 2236 published in Gazette of India dated the 16th

[Shri Buta Singh]

- August, 1975 together with an explanatory memorandum.
- (iii) G.S.R. 453(E) published in Gazette of India dated the 23rd August, 1975 together with an explanatory memorandum.
- (iv) The Transfer of Residence (Amendment) Rules, 1975, published in Notification No. G.S.R. 454(E) in Gazette of India dated the 11th August, 1975 together with an explanatory memorandum.
- (v) G.S.R. 489(E) published in Gazette of India dated the 16th September, 1975 together with an explanatory memorandum.
- (vi) G.S.R. 2400 published in Gazette of India dated the 20th September, 1975 together with an explanatory memorandum.
- (vii) G.S.R. 502(E) published in Gazette of India dated the 24th September, 1975 together with an explanatory memorandum.
- (viii) G.S.R. 505(E) published in Gazette of India dated the 26th September, 1975 together with an explanatory memorandum.
- (ix) G.S.R. 516(E) published in Gazette of India dated the 1st October, 1975 together with an explanatory memorandum.
- (x) G.S.R. 2470 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xi) S.O. 4675 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
- (xii) G.S.R. 2604 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
- (xiii) G.S.R. 563(E) published in Gazette of India dated the 24th November, 1975 together with an explanatory memorandum.
- (xiv) G.S.R. 2730 published in Gazette of India dated the 29th November, 1975 together with an explanatory memorandum.
- (xv) G.S.R. 578(E) published in Gazette of India dated the 1st December, 1975 together with an explanatory memorandum.
- (xvi) G.S.R. 580(E) published in Gazette of India dated the 6th December, 1975 together with an explanatory memorandum.
- (xvii) G.S.R. 582(E) published in Gazette of India dated the 10th December, 1975 together with an explanatory memorandum.
- (xviii) G.S.R. 2791 published in Gazette of India dated the 13th December, 1975.
- (xix) G.S.R. 2836 and G.S.R. 2837 published in Gazette of India dated the 20th December, 1975 together with an explanatory memorandum.
- (xx) G.S.R. 2838 published in Gazette of India dated the 20th December, 1975 together with an explanatory memorandum.
- (xxi) G.S.R. 4(E) published in Gazette of India dated the 1st January, 1976 together with an explanatory memorandum. [Placed in Library. See No. LT-9972/76.]
- (22) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:—
- (i) G.S.R. 441(E) published in Gazette of India dated the 8th August, 1975 together with an explanatory memorandum.
- (ii) G.S.R. 994 published in Gazette of India dated the 9th August, 1975 together with an explanatory memorandum.

- (iii) G.S.R. 452(E) published in Gazette of India dated the 21st August, 1975 together with an explanatory memorandum.
- (iv) G.S.R. 2272 published in Gazette of India dated the 23rd August, 1975 together with an explanatory memorandum.
- (v) G.S.R. 467(E) published in Gazette of India dated the 28th August, 1975 together with an explanatory memorandum.
- (vi) G.S.R. 433(E) to 475(E) published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (vii) G.S.R. 2298 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (viii) G.S.R. 2299 and G.S.R. 2300 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (ix) G.S.R. 2301 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (x) G.S.R. 2302 published in Gazette of India dated the 30th August, 1975 together with an explanatory memorandum.
- (xi) G.S.R. 487(E) published in Gazette of India dated the 8th September, 1975 together with an explanatory memorandum.
- (xii) G.S.R. 2375 published in Gazette of India dated the 15th September, 1975 together with an explanatory memorandum.
- (xiii) G.S.R. 2376 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xiv) G.S.R. 2377 and G.S.R. 2378 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xv) G.S.R. 498(E) published in Gazette of India dated the 15th September, 1975 together with an explanatory memorandum.
- (xvi) G.S.R. 2374 published in Gazette of India dated the 13th September, 1975 together with an explanatory memorandum.
- (xvii) G.S.R. 2401 published in Gazette of India dated the 20th September, 1975 together with an explanatory memorandum.
- (xviii) G.S.R. 517(E) published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xix) G.S.R. 2471 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xx) G.S.R. 2472 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xxi) G.S.R. 2473 published in Gazette of India dated the 4th October, 1975 together with an explanatory memorandum.
- (xxii) G.S.R. 519(E) published in Gazette of India dated the 6th October, 1975 together with an explanatory memorandum.
- (xxiii) G.S.R. 520(E) published in Gazette of India dated the 9th October, 1975 together with an explanatory memorandum.
- (xxiv) G.S.R. 522(E) published in Gazette of India dated the 16th October, 1975 together with an explanatory memorandum.
- (xxv) G.S.R. 2563 published in Gazette of India dated the 25th October, 1975 together with an explanatory memorandum.

[Shri Buta Singh]

- (xxvi) G.S.R. 550(E) published in Gazette of India dated the 30th October, 1975 together with an explanatory memorandum.
- (xxvii) G.S.R. 2602 published in Gazette of India dated the 1st November, 1975 together with an explanatory memorandum.
- (xxviii) G.S.R. 2643 published in Gazette of India dated the 8th November, 1975 together with an explanatory memorandum.
- (xxix) G.S.R. 2672 and G.S.R. 2673 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxx) G.S.R. 2674 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxxi) G.S.R. 2675 and G.S.R. 2676 published in Gazette of India dated the 15th November, 1975 together with an explanatory memorandum.
- (xxxii) G.S.R. 577(E) published in Gazette of India dated the 1st December, 1975 together with an explanatory memorandum.
- (xxxiii) G.S.R. 581(E) published in Gazette of India dated the 9th December, 1975 together with an explanatory memorandum.
- (xxiv) G.S.R. 2829 published in Gazette of India dated the 13th December, 1975 together with an explanatory memorandum.
- (xxv) G.S.R. 587(E) published in Gazette of India dated the 18th December, 1975 together with an explanatory memorandum. [Placed in Library. See No. LT-9973/76.]

REPORT ON THE FIFTH GENERAL ELECTIONS TO THE HOUSE OF THE PEOPLE, 1971 VOL. II (STATISTICAL), CONDUCT OF PARLIAMENTARY ELECTIONS (SIKKIM) RULES, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (DR. V. A. SEYID MUHAMMAD): I beg to lay on the table:—

(1) A copy of the Report (Hindi version) on the Fifth General Elections to the House of the People, 1971, Volume-II (Statistical). [Placed in Library. See No. LT-9974/76.]

(2) A copy of the Conduct of Parliamentary Elections (Sikkim) Rules, 1975 (Hindi and English versions) published in Notification No. S.O. 496(E) in Gazette of India dated the 10th September, 1975, under sub-section (3) of section 169 of the Representation of the People Act, 1951. [Placed in Library. See No. LT-9975/76.]

(3) A copy of the Order of the Election Commission issued under sub-section (6) of section 43C of the Government of Union Territories Act, 1963 as amended by the Government of Union Territories (Amendment) Act, 1975, in respect of the delimitation of parliamentary and assembly constituencies in the Union Territory of Arunachal Pradesh, published in Notification No. S.O. 639(E), in Gazette of India dated the 5th November, 1975, under sub-section (8) of section 43C of the said Act. [Placed in Library. See No. LT-9976/76.]

NOTIFICATIONS UNDER COMPANIES ACT

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA): I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 642 of the Companies Act, 1956:—

- (i) The Companies (Acceptance of Deposits) Amendment Rules, 1975, published in Notification